

F.No. 01(05)/Circular/CESTAT/2017
Customs, Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110066

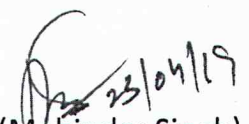
Date: 23.04.2019

ORDER

As per Rule 28C of the CESTAT (Procedure) Rules, 1982, the provisions in relation to the filing of stay application as laid down under Rule 28A shall *mutatis mutandis* be applicable to filing of all applications. As such, the officer in-charge of receipt of appeals/applications shall verify and insist on the following:-

1. The Applicant has stated that on whose behalf (appellant or respondent) the application is filed in the appeal and has also mentioned the Appeal No. and the name of the parties.
2. The facts relating to the appeal in so far as the relief sought in the application are stated clearly.
3. The grounds for seeking the relief in the application, prayer and verification regarding the correctness of the facts stated in application are set out in clear and concise form.
4. Whether such an application has been filed before any higher courts and the result thereof.
5. Separate application has been filed to each appeal. Application containing more than one applicant, though they are connected with the same impugned order, shall not be accepted.

This issues with the approval of the Competent Authority.


(Mohinder Singh)
Dy. Registrar (J)

To,

All Deputy Registrars/Assistant Registrars/ Technical Officer, CESTAT, Delhi and all Regional Benches.

Copy to:-

1. SPS to Hon'ble President, CESTAT, New Delhi/Hon'ble Members, CESTAT, All Benches.
2. Guard file/Office copy/Website.